[RAJYA SABHA]

Procedure to give Financial Assistance to the Old Age Persons

1526. SHRI RATNA BAHADUR RAI: WiU the Minister of WEL FARE be pleased to state what are the details of procedures for giving financial assistance to the old age needy and helpless persons under the Ctntrally Sponsored Schemes?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): Ministry of Welfare is implementing a Central Sector Scheme of Assistance to Voluntary Organisations for Programmes relating to Aged, under which financial assistance is provided for the welfare of the aged. The voluntary organisations applying for grants should have been in existence for at least 2 years before it is eligible ior applying for grant-in-aid. The voluntary organisation will mean:

- (a) a society registered under the Indian Societies' Registration Act, 1860 (Act XXI of 1860); or
- Co) a charitable non-profit making company; or
- (c) a public trust registered under any law for the time being in force; or
- (d) any registered non-official or ganisation engaged in the conduct promotion of Social Welfare. application should be routed The through State Government with their recommendation alongwith in spection report.

Implementation of Colombo resolution on Children

1527. SMT. VEENA VERMA:

SHRI MURLIDHAR CHAN-RAKANT BHANDARE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) What steps have so far been taken to implement the Colombo

 Resolution on Children adopted by SAARC in September, 1992 in letter and spirit; and
- (b) What schemes and program mes have been laid down for its im plementation under the 8th Five Year Plan, especially those under the Annual Plans of different States and Union Territories for 1993-94 in the light of the said SAARC Resolution?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (SHRIMATI BA-SAVA RAJESHWARI): (a) and (b) The Government of India has made a National Plan of Action for Children which would take care of most of the goals set forth in the Colombo Resolution. Its implementation by the State and Central Governments has started. A Co-ordination Committee set up to review its implementation has held its first meeting on 28th January, 1993,

12.00 Noon

[The Vice-Chairman (Shri Syed Sibtey Razi) in the Chair]

PAPERS LAID ON THE TABLE

I. Report and Accounts (1991-92), of the Hindustan Copper Limited, Calcutta and related papers

II. Nationl Mineral Policy, 1993

The Minister of State of the Ministry of Mines (SHRI BAL RAM SINGH YADAV): Sir I lay on the Table—

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:
 - (i) Twenty-fifth Annual Report and Accounts of the Hindustan Copper Limited, Calcutta, for the year 1991-92, together with the Auditors' Report on the